

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No. 340 of 2013**

Tuesday, this the 27<sup>th</sup> day of May, 2014

**C O R A M :**

**HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER  
HON'BLE MR.P.K. BASU, ADMINISTRATIVE MEMBER**

A. Hamza, S/o. Abdussalam, worked as Technician "C",  
in Regional Medical Research Centre (ICMR), Dollygunj, Port Blair,  
Now residing at Kariyattu Thazam, PO Vellayicode, Calicut,  
Kerala – 673 019. Applicant

(By Advocate – Mr. C.A. Majeed)

**Versus**

1. The Secretary, Ministry of Health and Family Welfare,  
Nirman Bhawan, New Delhi – 110.011.
2. The Director General, Indian Council of Medical Research,  
Ramalingaswamy Bhawan, Ansari Nagar, New Delhi-110 029.
3. The Director, Regional Medical Research Centre,  
(Indian Council of Medical Research), P.O. Dollygunj,  
Port Blair, A&N Islands-744 103. Respondents
4. The President, Indian Council of Medical Research,  
Ansari Nagar, New Delhi.

(Impleaded as additional respondent No. 4 vide  
judgment dated 27.5.2014 in OA No. 340/2013)

(By Advocate – Mr. Sunil Jacob Jose, SCGSC )

This application having been heard on 27.05.2014 this Tribunal on  
the same day delivered the following :-

**ORDER**

**BY HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER**

When this case is taken up for consideration it is noticed that the  
applicant has not exhausted the statutory remedy available to him under Rule 29  
of the CCS (CCA) Rules, 1965. It will be open to the applicant to exhaust the  
said remedy.

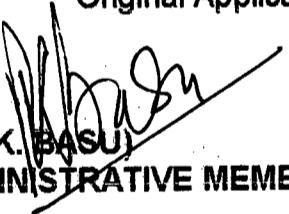
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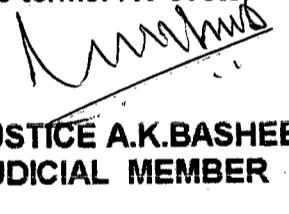
2. If the applicant prefers a revision petition within four weeks from today the revisionary authority shall entertain the same ignoring the delay and consider and decide the same in accordance with law.

3. We are informed that the President, Indian Council for Medical Research, Ansari Nagar, New Delhi is the Revisionary authority. The said authority is impleaded as additional respondent No. 4.

4. Original Application is disposed of with a direction to additional respondent No. 4 to consider and pass orders on the revision petition, if any that may be filed, as expeditiously as possible at any rate within three months from the date of receipt thereof.

5. Original Application is disposed of in the above terms. No costs.

  
(P.K. BASU)  
ADMINISTRATIVE MEMBER

  
(JUSTICE A.K.BASHEER)  
JUDICIAL MEMBER

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